

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

15. C.P.(IB)-745(MB)/2022

CORAM:

SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 06.03.2023**

NAME OF THE PARTIES: - SREI Equipment Finance Limited
V/s

ACIRA Consultancy Private Limited

APPEARANCES: -

FOR FINANCIAL CREDITOR : Adv. Ms. Aayushi Sharma

FOR CORPORATE DEBTOR : Adv. Mr. Aziz Mohammed

Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Counsel appearing for the Financial Creditor submits that the arguing counsel (Adv. Mr. Subir Kumar) is busy in other court hence, unable to cause appearance therefore she/Proxy Counsel wants accommodation and to list the matter for some other day. Pleadings are stated to be complete in the matter. List this matter for final hearing on **12.04.2023**.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)

Jagdish